

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3859  
ANSWERED ON:18.02.2014  
CURB ON CRIMES  
Gorakhnath Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Government has received requests from various States including Uttar Pradesh to check the rising incidents of crimes in their respective States; and

(b) if so, the total number of such requests received from the States and the action taken in this regard during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b) :No Madam. However, 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India, and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

The Union Government, however, attaches highest importance to the matter of prevention of crime, and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010.